



# The Gazette of India.

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

## PART II.

Notifications by High Court, Comptroller General, etc.

### GAZETTE OF INDIA.

#### NOTICE.

The 23rd October 1911.

From the 2nd December next till further notice, the complete *Gazette of India* will be published at Calcutta. After the 25th November all notifications and other matter intended for publication in the *Gazette* should be addressed to the Publisher, 8, Hastings Street, Calcutta.

Attention is invited to the following Circular Memorandum of the Government of India, Home Department, of August 1901:—

"It has been brought to the notice of this Department that matter for the *Gazette of India* is sometimes sent to the Press late on Friday evenings for publication in the next day's *Gazette*, and that this involves considerable inconvenience to the Press and expense to Government. In the Circular Memorandum of this Department, No. 777-79, dated 9th February 1870, the Government of India directed that all notifications or other matter intended for insertion in the *Gazette of India* should be delivered at the Press not later than 2 P.M. on Friday, and that any papers sent thereafter must be certified to be extremely urgent in order to ensure their appearance in the next day's *Gazette*. The undersigned is directed to request that these orders may be more strictly observed in future, and that Departments will refrain from sending to the Press as extremely urgent any papers which can without harm or inconvenience be held over for the next *Gazette*."

J. P. HEWETT,

Secretary to the Government of India.

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J. J. MEIKLE,

Publisher, *Gazette of India*.

GOVERNMENT OF INDIA.  
DEPARTMENT OF COMMERCE AND INDUSTRY.

INVENTIONS and DESIGNS.

Calcutta, the 5th January 1912.

**SPECIAL NOTICE.**—On the 1st January 1912 the Indian Patents and Designs Act (II of 1911) and the Indian Patents and Designs Rules, 1912, came into force. Copies of the Act (price, 10 annas) and of the Rules (2 annas) can be obtained at the Patent Office, 1, Council House Street, Calcutta. Applications for patents for inventions and for registration of designs made on or after the 1st January 1912 must be made on the forms, and accompanied by the fees, prescribed in these Rules. Proceedings on applications made before the 1st January 1912 will be continued under the Inventions and Designs Act (V of 1888).

NOTIFICATIONS.

**No. 1011-P.**—APPLICATIONS in respect of the undermentioned inventions have been filed, under the provisions of the Inventions and Designs Act of 1888, in the office of the Secretary appointed under that Act during the week ending 31st December 1911 :—

- No. 756 of 1911.—Nobel's Explosives Company, Limited, of 195, West George street, Glasgow, Scotland. *Improvements in apparatus for filling projectiles or the like.*
- No. 757 of 1911.—Nobel's Explosives Company, Limited, of 195, West George street, Glasgow, Scotland. *Process for filling projectiles and explosive charges of all kinds by means of a funnel adapted for heating.*
- No. 758 of 1911.—Arthur James Postans, engineer, of Syon Park Cottage, Brentford, Middlesex, England. *Improvements in or relating to stropping machines for razors.*
- No. 759 of 1911.—Charles Benjamin Redrup, engineer, of 321 Cowbridge road, Canton, Cardiff, Glamorganshire, Wales, and Arthur Richard Edwards, carpenter, of 32 Penllyn road, Canton, Cardiff, Glamorganshire, Wales. *Improvements in or relating to non-refillable bottles or the like and charging apparatus therefor.*
- No. 760 of 1911.—William Paterson, engineer, of Amberley House, Norfolk street, Strand, London, W. C., England. *Improvements in and relating to filtering apparatus.*
- No. 761 of 1911.—Clement Vacher, farmer, of Kelowna, British Columbia, Canada. *Improvements in spraying devices for irrigation.*
- No. 762 of 1911.—Clement Vacher, farmer, of Kelowna, British Columbia, Canada. *Improvements in spraying devices for irrigation.*
- No. 763 of 1911.—Nobel's Explosives Company, Limited, manufacturers, of Glasgow, Scotland. *Improvements relating to nitroderivatives of aniline.*
- No. 764 of 1911.—Hamilton's Aerial Railway Syndicate, Limited, of 170 Hope street, Glasgow, Scotland. *Improvements in or connected with aerial or suspended railways.*
- No. 765 of 1911.—Almond Alexander Perkins and Edward Double, mechanical engineers, of 545 Mateo street, Los Angeles, California, United States of America. *Method of excluding water from oil wells.*
- No. 766 of 1911.—Alden Bradley Starr, mechanical engineer, of No. 31 Nassau Street, in the city, county and state of New York, United States of America. *Improvements in or relating to crimping vessels.*
- No. 767 of 1911.—Lowell Newton Reddie, chartered patent agent, of Birkbeck Bank Chambers, Southampton Buildings, Chancery lane, London, W.C. *Improvements in sound boxes for talking-machines.*
- No. 768 of 1911.—Lowell Newton Reddie, chartered patent agent, of Birkbeck Bank Chambers, Southampton Buildings, Chancery lane, London, W.C. *Improvements in sound boxes for talking-machines.*